

ITEM NO.8 Court 5 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3560/2020

KUNDAN CARE PRODUCTS LIMITED Appellant(s)

VERSUS

AMIT GUPTA & ORS. Respondent(s)

(WITH IA No.110960/2020-EX-PARTE AD-INTERIM RELIEF and IA No.110961/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-11-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Prithu Garg, AOR

For Respondent(s) Ms. Pooja Mahajan, Adv.
Ms. Mahima Singh, Adv.
Mr. S. Mahajan Adv.
Mr. Avinash B. Amarnath, AOR

Mr. Ashish Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Kapil Sibal, learned Senior Counsel appearing on behalf of the appellant, submits that the issue which has been raised in the present appeal is pending determination before this Court in Civil Appeal No 9241 of 2019.
- 2 Issue notice.
- 3 Ms Pooja Mahajan, learned counsel accepts notice on behalf of the first respondent and Mr Ashish Rana, learned counsel accepts notice on behalf of the second and third respondent.

- 4 Counter affidavit be filed within a period of two weeks from today.
- 3 Tag with Civil Appeal No 9241 of 2019.
- 4 Till the next date of listing, there shall be an *ad-interim* stay of the operation of the impugned judgment and order of the National Company Law Appellate Tribunal in Company Appeal (AT)(Insolvency) No 653 of 2020.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER